

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.07.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/1163/2019  
NAME OF PETITIONER : NSL Wind Power Company (Phoolwadi) Pvt Ltd  
NAME OF RESPONDENT : Eastern Spinwell Ltd  
SECTION : Sec 9 of IBC 2016

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**ORDER**

The Petitioner is represented by Ms. Indu Karunakaran, Advocate through video conferencing platform.

This Application was filed on 10<sup>th</sup> September 2019. The Petitioner has taken time under the pretext of settlement and the matter was listed to 12.02.2021 for reporting settlement. Again, at the request of the Learned Counsel for the Petitioner, matter was adjourned to 03.03.2021 for reporting settlement. When the matter was taken up for hearing on 03.03.2021 Learned Counsel for the Petitioner seeks time for filing joint memo of compromise and then matter was adjourned to 28.04.2021.

Learned Counsel for the Petitioner states today that they have already received Rs.10 lakhs out of total outstanding amount and the balance amount of Rs.2 lakhs is due and payable.

Learned Counsel for the Petitioner is not interested in pursuing this matter further. Hence, this Application is **dismissed for non-prosecution**.

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(ANIL KUMAR B)  
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)  
MEMBER (JUDICIAL)